

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Joint Application No.1146/2007
In
Original Application No. 203 /2007
This the 18th day of May 2007

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

1. Sheo Narayan Pal aged about 47 years, son of Shri Kishori Mohan Pal, R/o Anand Bazar, P.O. Danapur Cantt, Patna, Bihar.
2. Shafique Ahmad Siddiqui aged about 49 years, son of Sri Md. Qayum R/o D-50/24 Kazakpura Kalan Varanasi.
3. Ajay Chandra Dubey aged about 46 years s, son of Late Rawati Raman, R/o Moh. Diwan, Khangari Galli Patna, Bihar.
4. Rampreet aged about 48 years, son of Sri Srikant, R/o Vill. Misrgarhwa, P.O. Rampur Pipra, Deoria.
5. Awdhesh Kumar Singh aged about 45 years, S/o Sri S.N. Singh, R/o Plot No.453/2, Shiv Nagar, Kandwa Road.
6. Dinesh Bhushan Misra aged about 48 years, S/o Sri B.N. Misra, R/o 170/c A.E.N. Colony, N.R. Varanasi.
7. Surendra Kumar ~~Lal~~ aged about 49 years, S/o Late S.B. Lal, R/o Phool Shyam Bhawan, Ward No.5 P.O. ~~Mamur~~, ^{Phalgu, Distt.} ~~Kaimur~~, ^{Kaimur} ~~Qamur, Bihar~~ Bihar.
8. Satish Kumar Yadav aged about 47 years, S/o Sri J.R. Yadav R/o Plot No.168 Lane No.5 Sri Ram Nagar Colony, Varanasi.
9. Syed Maqsood Ahmad aged about 49 years, S/o Sri Md. Rauf, R/o Moh. Jamelabad, P.O. Phoolpur, Allahabad.
10. Vinod Kumar Singh II aged 50 years, S/o Sri S.N. Singh, R/o Vill. & Post Bansdih, Ballia.
11. Brij Bhushan Singh aged about 49 years, S/o Sri N.N. Singh, R/o Vill. & Post Shahansha Pur, Varanasi.
12. Jokhan Lal aged about 49 years, S/o Sri Ram Kumar, R/o Vill & Post Bela Ram Pur, Pratapgarh.

13. Ram Yagya Chaurasia aged about 49 years, S/o Sri R.S. Chaurasia, R/o Vill. & Post BelaRam Pur, Pratapgarh.
14. Shah Alam Khan aged about 49 years, S/o Sri Sri Mumtaz Hussain Khan, R/o Vill & Post Mania, Gazipur.
15. Ramesh Chandra Yadav aged about 45 years, S/o Sri D.S. Yadav, R/o 5/160 ml-18 Bhakti Nagar Colony, Plot No.16 PandeyPur, Varanasi.

...Applicant.

By Advocate: Shri Vijay Dixit.

Versus.

1. Secretary, Railway Board, Rail Bhawan, New Delhi.
2. Deputy Director Establishment (Welfare), Railway Board, Rail Bhawan, New Delhi.
3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

By Advocate: Shri Atul Dixit for Shri K.K. Shukla.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri V. Dixit, the learned counsel for the applicant and Shri Atul Dixit for Shri K.K. Shukla, the learned counsel for respondents.

2. The applicants have filed this O.A. against the respondents that they are not granting First Class Privilege Passes to the applicants as they are entitled and *inspite of* making representations in this regard, which are covered under Annexure-12 dated 27.11.2005, 15.12.2005 & 12.03.2007, ~~but~~ the respondents have not passed any orders. They also contended that earlier a similar claim of the applicants was decided by other Bench covered under (Anenxure-7) in



O.A.No.114/2003, on the file of Central Administrative Tribunal, Principal Bench, New Delhi Dt. 16.08.2003 and in O.A.No.604/2005 by this Bench Dt. 09.12.2005 (Annexure-9). Another judgment in O.A.No.495/2006 Dt. 19.10.2006 on the file of this Tribunal, in which the similar claims were allowed by the Tribunal. It is the claim of the applicants that if their representation (Annexure-12) is considered and appropriate orders are passed as per rules after taking into account earlier judgments covered under Annexure-7, Annexure-9 and Annexure-11 their purpose would be served. The learned counsel for respondents Shri Atul Dixit holding brief for Shri K.K. Shukla submits that they have no objections for consideration of such representation of the applicants and passing the appropriate orders as per rule after taking into account of earlier judgments covered under Annexure-7, Annexure-9 and Annexure-11.

3. In view of the above circumstances, the original application is disposed of with a direction to the respondents to consider the representation of the applicants covered under (Annexure-12) by taking into account earlier judgments covered under Annexure-7, Annexure-9 and Annexure-11 and in accordance with rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. However, the applicants are also directed to submit a fresh consolidated representation along with the copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)